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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 18/NCLT/AHM/2017  
With Gujarat High Court C.A. no. 517/2016**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Pari Stock Trading Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1.           | HIRENJ TRIVEDI                | ADVOCATE           | For, Petitioner       |  |
| 2.           |                               |                    |                       |   |

**ORDER**

Learned Advocate Mr. Hiren Trivedi i/b Learned Advocate Mr. Sharvil Majmudar present for Petitioner.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.


No representation received from other statutory authorities.

No representations received from public.

As can be seen from the representation of regional Director and Official Liquidator it appears that company has not furnished required information to those authorities. Hence petitioner Company is directed to furnish information required by RD and Official Liquidator along with copy of this order.

Regional Director and Official liquidator shall file their representations if any within 30 days from the date of furnishing of information by the Company.

List the matter on 21.08.2017

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of July, 2017.